

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 104].

Recruitment Centres

399. Shri Maniyangadan: Will the Minister of Defence be pleased to lay a statement on the Table showing the number of recruitment centres for the Defence Services in each State and the quota of recruits, if any, allotted to each centre?

The Deputy Minister of Defence (Sardar Majithia): A statement showing the number of recruiting centres for the Defence Services in each State is laid on the Table of the Lok Sabha. [See Appendix I, annexure 105].

There is no fixed quota of recruits allotted to each centre. The requirements are periodically reviewed and ad-hoc demands are placed on the various recruiting centres, depending on the population of the area concerned, response to recruitment in that area in the previous years and other factors. It is not in the public interest to disclose the size of this demand in respect of any particular centre for any period.

Salary of Armymen

340. Shri Warrior: Will the Minister of Defence be pleased to state:

(a) whether a sum of Rs. 3.00 is cut from the monthly salary of army-men as deferred pay; and

(b) if so, whether any interest is added to the sum thus accumulated?

The Deputy Minister of Defence (Sardar Majithia): (a) A sum of Rs. 3 P.M. is included in the rate of pay of an Other Rank in the army as deferred pay, that is, a part of his emoluments of which the payment is deferred. The deferred pay element in the case of a non-combatant (सैनिक) is Rs. 2 P.M.

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(b) As the money is due only at a future date, e.g., on termination of service, on promotion as a Junior Commissioned Officer, etc., the question of interest does not arise.

Political Organisations

341. Shri T. K. Chaudhuri: Will the Minister of Home Affairs be pleased to state:

(a) whether his Ministry maintains a list of subversive political organisations in the Country;

(b) whether it is a fact that police verification for appointees to Government of India services as well as State Government services are made on the basis of this list; and

(c) the names of the subversive political parties and organisations included in that list?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Government endeavour to have information regarding all political organisations.

(b) It is the duty of Government to ensure that persons recruited to the public services are suitable in every way, and information relating to the candidate's participation or association with subversive activities is naturally taken into account in determining his suitability.

(c) It will not be in the public interest to furnish the information asked for.

Copper Area of Nellore District

342. Shri E. L. Reddy: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any decision has been arrived at in the matter of leasing out the Copper area in Garimpenpa area in Nellore District (Andhra Pradesh);

(b) whether applications for mining leases for the area have been disposed off; and

(c) if so, when?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) to (c). The information is being obtained from the Andhra Pradesh Government and will be laid on the table of the House when received.

Supply of Steel etc. to Tripura

343. Shri Bangshi Thakur: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the annual quota of steel supplied for the development of Tripura including C.I. sheets, various kinds of Rods etc. from 1948 to 1957;

(b) whether the full quotas have been lifted and utilised every year; and

(c) if not, the annual quota not utilised year by year and the reasons therefor?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 106].

Tripura Administration Office in Calcutta

344. Shri Bangshi Thakur: Will the Minister of Home Affairs be pleased to state:

(a) whether there is any office of Tripura Administration in Calcutta;

(b) if so, its functions; and

(c) how much is spent on that establishment yearly?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) To facilitate movement of goods on Government account from various places to Tripura; to arrange for the supply and despatch of essential commodities including controlled goods for which allocation of wagons is made at Calcutta; to liaison with Central and State Government offices in Calcutta on matters relating to Tripura; and to market Tripura pro-

ducts of a specialised nature through the Sales Emporium at Calcutta.

(c) Rupees thirty thousand approximately.

Central Advisory Board for Harijans

345. Shri B. S. Murthy: Will the Minister of Home Affairs be pleased to state:

(a) whether any programme was chalked out at the meeting of the Central Advisory Board for Harijan Welfare held on the 2nd October, 1957 at New Delhi for the speedy welfare of the Scheduled Castes; and

(b) if so the gist of the programme?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) and (b). A copy of the Minutes of the meeting of the Central Advisory Board for Harijan Welfare held on the 12th October, 1957, is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 107].

Managing Agents

346. Shri Rameshwar Tantia: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that in some cases shares held by the managing agents have been sold at much higher prices than the market price; and

(b) whether Government are contemplating to insist that the purchaser should offer the same price to all the shareholders when the controlling interest is transferred in future?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Such cases are possible and one case came to the notice of Government. Share market transactions do not, however, ordinarily come to the notice of the Government unless there is a complaint against the company or from the management of the company under section 409 of the Companies Act against an apprehended change arising in the ownership of shares. Where the man-